

SHRIGHULAM NABI AZAD: Some may differ. I might add that Shri Lal K. Advani had stuck to the promise, because most of the people do not stick to what they say. How can I agree with them? I do not fall into the trap of some leaders, that they would like to say something with me in private and something else on the floor of the House for the sake of publicity. Henceforward I will not press for this Bill unless it is a unanimous request, unless they speak in one language in private and also on the floor of the House.

Therefore, I will not press for this Bill. Let them decide, whenever they decide. (Interruptions) The debate may be adjourned for the next session.

(Interruptions)

MR. DEPUTY SPEAKER: Shrimati Margaret Alva.

13.43 hrs.

RE. SHRI WIN CHADHA

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): A number of hon. Members had yesterday raised some questions about a news report which had appeared in the *Indian Express*. I am just placing a few facts before the House, clarifying what has been raised yesterday, as desired by the Members. (Interruptions)

I would like to clarify some of the points if the Members permit me.

A news item has appeared in the *Indian Express* dated August 19, 1992 under the title, "Chadha granted Swiss Stay permit". It is alleged that the Swiss Government had received a message from Interpol that the Indian Government is no longer pursuing W.N. Chadha and that the international

search and arrest warrants against him have been revoked.

An intimation was received on May 5, 1992 from the Indian Ambassador in Switzerland to the effect that W.N. Chadha has been granted a permit to stay in Appenzel-Outer-Rhoden Canton of Switzerland. It was also reported that W.N. Chadha had represented to the Swiss Government that he should be given an identity document which may enable him to travel abroad. On receipt of this communication, Director, CBI wrote to the Indian Ambassador in Switzerland explaining that W.N. Chadha who is an accused in this case is required for the purpose of interrogation and investigation in the bofors case and that if his request for issue of an identity card is acceded by the Swiss Government, it may create difficulty for us for securing his presence in the court to face trial in India. It was also explained that W.N. Chadha has used his revoked passport for travelling to Switzerland which he was not authorised to do. The Indian Ambassador was requested to bring all these facts concerning W.N. Chadha's requirement in India to the notice of the concerned Swiss authorities through a Note Verbale. On May 21st, 1992, the Indian Ambassador sent a Note Verbale to the Federal Department of Justice and Police, Berne for their consideration. I have all the documents with me.

It is not correct to say that any message or indication has been given to the Interpol authorities that Indian Government is not interested in pursuing W.N. Chadha's case. A 'Red Corner Notice' - I would like the date please to be noted at this state - was issued by Interpol Headquarters in April, 1990 on the basis of a non-bailable warrant of arrest issued by the Special Judge, Delhi on March 14, 1990. However, in a Criminal Misc. petition filed by W.N. Chadha in June, 1990 - I repeat June 1990 - on an assurance given by the then ASG, that is Additional Solicitor General, that arrest warrant will not be renewed.. (Interruptions)

SHRI RAMESH CHENNITHALA (Kottayam): Madam, I would like to know

who was the ASG at that time. Please tell the name of ASG...*(Interruptions)*

SHRIMATI MARGARET ALVA: The ASG at that time was Shri Arun Jaitley. Sir, I want to clarify the position. However, in a Criminal Misc. petition filed by W.N. Chadha in June, 1990 on an assurance given by the then ASG that arrest warrant will not be renewed, the Delhi High Court ordered on November 13, 1990 that the warrant of arrest against W.N. Chadha will not be issued. Since no warrant of arrest against W.N. Chadha was alive thereafter, a 'Blue Corner Notice' for locating W.N. Chadha was issued by the Interpol Headquarters - I would clarify that the Red Corner Notice is for arrest and production while the Blue Corner Notice is for locating the person concerned, his whereabouts - in December, 1991 on the request of CBI, which replaced the Red Corner Notice issued earlier, and the Blue Corner Notice is still valid.

The CBI has also filed a Special Leave Petition in the Supreme Court of India on June 11, 1992, against the order of Delhi High Court setting aside the order of Special Judge, Delhi for issuance of warrant of arrest against W.N. Chadha.

Therefore, Sir, I would like to say that this assurance that the warrant was not being re-issued was given in 1990 and not by me in 1992.*(Interruptions)*

MR. DEPUTY SPEAKER: No clarifications are allowed.

(Interruptions)

MR. DEPUTY SPEAKER: No clarifications, Please

(Interruptions)

[*Translation*]

SHRI GEORGE FERNANDES (Muzaffarpur): Where should we raise our voice if the House is misled in such a manner *(Interruptions)*

[*English*]

MR. DEPUTY SPEAKER: Mr. George Fernandes, if you feel that the hon. Minister has misled the House, there is a regular procedure and you can proceed according to the rules. This is not the proper time.

(Interruptions)

[*Translation*]

SHRI GEORGE FERNANDES: What type of Special Leave Petition has been filed and against which Judgment..

[*English*]

MR. DEPUTY SPEAKER: I will call the Surface and Transport Minister.

(Interruptions)

SHRIMATI MARGARET ALVA: Sir, Shri George Fernandes wants to know against which Judgment a special leave petition has been filed. I have got the information. A special leave petition number 1637/92 has been filed in the supreme Court against the decision dated 10.3.92 of the Delhi High Court in the miscellaneous petition no. 1318.

[*Translation*]

SHRI GEORGE FERNANDES: When was this petition filed?

SHRIMATI MARGARET ALVA: In June.

SHRI GEORGE FERNANDES: When the Judgment has been delivered during the month of March then why did you wait for it till June.

[*English*]

SHRIMATI MARGARET ALVA: You have three months' time to file it.*(Interruptions)*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM): For a special leave, you need a certified copy. You get it and file it. The assurance of not renewing the warrant order was given in your Government's time when you were the Minister.

[Translation]

SHRI GEORGE FERNANDES: The Government has informed the Swiss Government through a notice that there is no case of the Government of India is pending against anybody

[English]

SHRI RANGARAJAN KUMARAMANGALAM: What were you doing?

MR. DEPUTY SPEAKER: I say this subject is closed and we go to the next item. Hon. Surface and Transport Minister.

(Interruptions)

MR. DEPUTY SPEAKER: I have already told that this subject is closed.

[Translation]

SHRI GEORGE FERNANDES: The question in whether the Government has told to Swiss Government or not on 15 Nov. How Janata Dal Government is involved in this issue, the same tactics is still being adopted in Delhi High Court. The Janata Dal Government has no concern with your Bofors scandal.

[English]

MR. DEPUTY SPEAKER: I request Shri

Ragarajan Kumaramangalam to move the motion for adjourning the debate on the Salary, Allowances and Pension of Members of Parliament (Amendment) Bill.

13.53 hrs.

SALARY, ALLOWANCES AND PENSION OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL. *CONTD.*

Motion for Adjourning the Debate.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) SHRI RANGARAJAN KUMARAMANGALAM): Sir, I move:

"That the debate on the Bill further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954, be adjourned till the next Session".

MR. DEPUTY SPEAKER: The question is:

"That the debate on the Bill further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954, be adjourned till the next Session."

The motion was adopted

MR. DEPUTY SPEAKER: The debate is adjourned for the next session.

SHRI ANANTRAO DESHMUKH (Washim): Sir, I am on a point of order.

MR. DEPUTY SPEAKER: That subject is over and there is no point of order now.